

(24)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA.No.139 of 2000 in CP.No.53 of 2000 in
OA No.2479 of 1998

New Delhi, this 12th day of July, 2000

Hon'ble Shri V.Rajagopala Reddy, Vice Chairman(J)
Hon'ble Smt. Shanta Shastry, Member(A)

Chandra Shekhar
R/o Plot No.23-24 Phase II
Shyam Vihar, Najafgarh
New Delhi-110043

... Applicant

(By Advocate: Shri K.P. Dohare)

versus

1. Shri Ajit Kumar
Secretary
Ministry of Defence
Govt. of India
South Block
New Delhi-110001
2. Shri Arvind Verma
Secretary
Ministry of Personnel, Public
Grievances & Pensions
Department of Training
Government of India, North Block
New Delhi-110001
3. Shri Amitabh Malik
Director
R & D Organisation
Defence Science Centre
Metcalfe House
New Delhi-110052.

... Respondents

((By Advocate: Shri S.M. Arif)

ORDER(Oral)

By Reddy, J.

Heard the learned counsel for the applicant and
the respondents.

2. The only ground on which the applicant seeks to
recall the order is that the commuted value of pension
of Rs.1,53,033/- which was due to the applicant on
5.11.1997 was not paid to him on ^{before} 2.2.1999. Hence as per

(24)

21

the direction of the Tribunal, the applicant is entitled for interest on the said amount.

3. The respondents oppose the application and submit that the applicant was paid the total pension of Rs.2958/- which includes commutation value of Rs.1183/- and he was also paid interest on the delayed payment of pension. Hence the applicant is not entitled for the amount as claimed by him.

4. We have given careful consideration to the submissions made by the learned counsel on both sides.

5. In the earlier order passed in the CP, we have considered this aspect of the matter and having satisfied that all the amount and interest were paid as directed by the Tribunal, we dismissed the CP. We do not, therefore, find any error apparent on the face of the record.

6. It is, however open to the applicant to reagitate the matter by way of another OA if he is still aggrieved by this order, on the question of interest on the alleged non-payment of interest on the alleged Commuted Value of Pension.

6. The RA is, therefore, dismissed. No costs.

Shanta S.
(Smt. Shanta Shastry)
Member(A)
dbc

Rajagopala Reddy
(V. Rajagopala Reddy)
Vice Chairman((J))